

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

3. C.P.(IB)-4475(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRICHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.07.2021**

NAME OF THE PARTIES: Altico Capital India Ltd

V/s

Nirmal Lifestyle Holding Pvt Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

Mr. Rohit Gupta, counsel appearing for the petitioner, Mr. Darman Jumani, counsel appearing for the respondent are present through virtual hearing.

Counsel appearing for the petitioner submit that the debt of the corporate debtor has been assigned to an ARC and he has already filed an application for bringing the assignee on record. The respondent shall file reply within one week by serving an advance copy on the other side failing which the respondent's right to file a reply in the matter would automatically stand forfeited.

Registry is directed to list the I.A. filed by the petitioner for bringing the assignee on recor. List this matter on 20.07.2021, high on board.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)